



2025:DHC:6979-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12295/2025 & CM APPL. 50104/2025

SHRI SHIV KUMAR & ORS.Petitioners

Through: Mr. Sujeet Kumar Choudhary,
Adv.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Mukul Singh CGSC, Mr.
Bharat Singh GP.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

14.08.2025

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C. HARI SHANKAR, J.

1. Learned Counsel for both sides are *ad idem* that this writ petition can be disposed of with a direction to the respondents to treat the writ petition as a representation and pass a reasoned and speaking order thereon within a period of six weeks from today.

2. The decision, as and when taken, would immediately be communicated to the petitioner.

3. It is made clear that the respondents would deal with all issues raised in the petition.



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4. In case the petitioner remains aggrieved by the said decision, the liberty to reapproach the Court shall stand reserved.

5. The writ petition stands disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 14, 2025

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